

GOVERNMENT OF INDIA  
MINISTRY OF PETROLEUM AND NATURAL GAS  
RAJYA SABHA  
UNSTARRED QUESTION NO-944  
ANSWERED ON- 28/07/2025

**ANNUAL COMPENSATION/RENT FOR FARMERS FOR OIL/GAS PIPELINE  
ON THEIR FIELD**

944. # SHRI MAYANKKUMAR NAYAK:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: -

- (a) whether it a fact that farmers are given only one-time compensation in case an oil or gas pipeline passes through a farmer's field in the entire country including the State of Gujarat;
- (b) whether Government has any scheme on the lines of land holders given rent or compensation every year for oil wells, for the farmers through whose fields pipeline passes, to be given annual rent or compensation; and
- (c) if so, the details thereof and if not, whether Government is considering it in future, especially in the context of the State of Gujarat where large scale pipeline projects are underway?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS  
(SHRI SURESH GOPI)

(a) to (c) One-time compensation is paid to landowners whenever a Right of User (ROU) is acquired for an oil or gas pipeline across the country, including in the State of Gujarat, in accordance with the provisions governed by the Petroleum and Minerals Pipelines (P&MP) Act, 1962. Once pipeline is laid under the ground, the land is restored for cultivation. Additional compensation is also paid to landowners for actual damages caused to crops or property during laying and maintenance of the pipeline. There is no provision of annual rent or compensation under P&MP Act, 1962.

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